

decides otherwise in the next election. But the democratic process must be re-started and resumed at the earliest. That is one thing. And, I would like the hon. Minister to emphasise this to the country, to the world, and to the people concerned there also.

Secondly if the previous Government<sup>†</sup> has misbehaved, done well or ill, the people will decide accordingly.

With regard to the mill, that is a very important factor for Pondicherry. If they are not in a condition to decide it, or nationalise it or run it, let them concede it. We all know who rules. The capitalist class rules. But they can take the control of the mill, start the mill and let it function, and thereafter they will decide upon it. I do not want to make it a dogmatic request, that they must nationalise here and now. The negotiations can go on but the mill can start functioning, so that production will not suffer, the workers will not suffer and the country will not suffer. So, I seek your permission to appeal to the Government to clarify their stand on this on all accounts so that the democratic process is started at the earliest and the mill can immediately start working. Then, the workers can go there happily. They can go back if the mill is started under government's control. Let the Lieutenant Governor control it through his machinery and let the mill be started.

You decide about the nationalisation of the Mill. That is all my submission. I have no other points to make.

MR. CHAIRMAN : Mr. Minister, have you anything to say ?

SHRI S.M. KRISHNA : Sir, I have reiterated on both the scores. My friend has said that the democratic process will be initiated at the appropriate time. Then, I have said that earnest efforts will be made to reopen the Mill but I do not know what further assurance the hon. Member wants from the Government.

The Government cannot just give him the blanket assurance. When Mr. Jatiya

wants 52% of the shares, how can Government give such a blanket assurance to Mr. Jha ? That is why I am telling him that we are going to open the mill. Do I own the Mill ? There is a Constitution ; there is High Court ; there is Supreme Court. The House should be interested to know that Mr. Jatiya misappropriated Rs. 10 lakhs which belonged to the cooperative society. And Government of Pondicherry prosecuted him, arrested him and he went to the court and got himself bailed out. So, when there are so many hurdles before Government and when judicial process sometimes hits at the very root of the public good, when these constraints are being imposed on the Government, I do not know how Mr. Jha expects me to give an assurance of the kind that he expects or he wants. I wish I can give him this assurance.

SHRI BHOGENDRA JHA : You take control over the Mill and restart it ?

MR. CHAIRMAN : Now, the question is :

“That the Bill be passed”.

*The motion was adopted.*

#### PONDICHERRY APPROPRIATION BILL\*, 1984

MR. CHAIRMAN : Now we take up the next item in the Agenda—Pondicherry Appropriation Bill. Shri Krishna.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84."

*The motion was adopted.*

MR. CHAIRMAN : Now, you may introduce the Bill.

SHRI S.M. KRISHNA : Sir, I introduce\*\* the Bill.

I beg to move\*\* :

"That a Bill to authorise payments and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84, be taken into consideration."

MR. CHAIRMAN : The question is :

"That a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : Now, we take up Clause by Clause consideration. I shall put the Clauses together.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. CHAIRMAN : Now, the Minister may move that the Bill be passed.

SHRI S.M. KRISHNA : I beg to move ;

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed".

*The motion was adopted.*

#### ASIATIC SOCIETY BILL

MR. CHAIRMAN : Now, we take up the next item on the agenda, namely, the Asiatic Society Bill.

Shrimati Sheila Kaul.

SHRI MOOL CHAND DAGA (Pali) : Sir, I have a submission to make. My objection is this. One hour is allotted for this Bill. It has got 15 clauses which are important ones. I do not think that we will be doing justice to this Bill.

MR. CHAIRMAN : How many speakers are there ?

SHRI MOOL CHAND DAGA : Speakers are there. Kindly try to hear me. After all, this is a very important Bill. The Minister of Parliamentary Affairs may have got the courage to get this Bill passed. But, it is now 10 PM. You will not do justice to this Bill. All the clauses of the Bill have been badly drafted. I do not think that this Bill can be taken up to-day. You can take this up the next day, request the hon. Minister of Parliamentary Affairs not to press for it. It can be taken up on Monday.

\*\* Introduced/moved with the recommendation of the President.